

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI.

OA 1634/88  
MP No.283/89

Date of decision: 5.6.1989

Shri Bhopal Singh ..... Applicant

Vs.

Mahanager Telephone Nigam Ltd. .... Respondents  
& others

Coram: Hon'ble Mr. Ajay Johri, Member(A)  
Hon'ble Mr. G. Sreedharan Nair, Member(J)

For the Applicant ..... None.

For the Respondents .... Shri A.K.Sikri, Counsel.

( Judgement of the Bench delivered by Hon'ble  
Mr. G. Sreedharan Nair, Member(J)

The applicant and counsel not present. Heard  
Advocate Shri A.K.Sikri, for the Respondents.

2. The relief that is claimed in this application is for fixation of pay of the applicant with effect from 1.4.1977 and for disbursement of the consequential arrears. It is admitted in the application that on 14.1.1987, the applicant had filed a representation for fixation of his pay as claimed in the present application but it was rejected by the order dated 5.5.1987. The said order shows that the applicant had already been intimated that there is no case for refixation.

3. The present application is filed only in August, 1988.

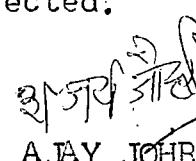
4. The applicant has filed a petition for condonation of delay. The only ground urged is that by entertaining even the application at this stage the rights of no third person shall be affected. That is no ground for entertaining the application which is filed beyond the prescribed period.

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5. We dismiss MP No.283/89, and in view of the same, the Original Application is rejected.

  
( G. SREEDHARAN NAIR )

MEMBER (J)

  
( AJAY JOHRI )

MEMBER (A)

5.6.1989